

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:974

ANSWERED ON:07.12.2004

ALOTMENT OF SHOPS, STALLS AND PARKING TO SC/ST & HANDICAPPED

Prasad Shri Lal Mani

Will the Minister of HOME AFFAIRS be pleased to state:

to the reply to the answer to Unstarred Question NO.2776 dated August 17, 2004 and state:

(a) whether the said information has since been received;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

(a)to(c): Yes, Sir. The New Delhi Municipal Council has intimated that no representation from `All India Association for SC/ST & Physically Handicapped Peoples Upliftment` was received by it between August, 2003 and August, 2004. The Municipal Corporation of Delhi had, however, received some representations from the Association through the Government of National Capital Territory of Delhi regarding reservation in allotment of shops, stalls, kioks and parking lots for Scheduled Castes/Scheduled Tribes and Physically Handicapped persons. As per information provided by the Municipal Corporation on Delhi, the request of the Association has been considered but it has not been found possible to accept the same as allotment of shops, stalls, kiosks and parking lots are made on the basis of tenders to the highest bidders. However, Public Call Booths are allotted only to the physically handicapped persons having disability of 40% and above on `First-cum-First-Serve` basis.